

In the National Company Law Tribunal
Bengaluru, Special Bench

C.P. (IB)/51(BEN)2018
Court No. 1
Item No. 111

IBC under Sec 7

In the matter of:

M/S ORIENTAL BANK OF COMMERCE
V/s

.....Petitioner

M/S ASSOCIATE DECOR LTD

.....Respondent

Order delivered on ..22/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Hon'ble Member (J)
Shri ASHUTOSH CHANDRA, Hon'ble Member (T)

For Petitioner(s):

For Respondent(s):

SHRI VIVEK REDDY, SR. COUNSEL
A/W SHRI ARJUN RAO, FOR RP
SHRI DEEPAYAN MANDAL, FOR APPLICANT IN IA NO.248 OF 2020
SHRI K.M. JAGADEESH, FOR APPLICANT IN IA NO.85 OF 2021
SHRI SANDEEP HUILGOL, FOR APPLICANT IN IA NO.134 OF 2020

Order

Heard Shri Vivek Reddy, learned Senior Counsel along with Shri Arjun Rao, learned Counsel for the Resolution Professional, Shri Deepayan Mandal, learned Counsel for the Applicant in IA No.248 of 2020, Shri K.M. Jagadeesh, Additional Director, Department of Commerce, Government of Karnataka, for the Applicant in IA No.85 of 2021, Shri Sandeep Huilgol, learned Counsel for the Applicant in IA No.134 of 2020, through Video Conferencing.

Shri Sandeep, learned Counsel for the IA No.134 of 2020 has filed synopsis, written submissions on 19.08.2020. Shri Ajay is directed to file some documents in support of IA No.85 of 2021 within three days.

Order Reserved in IA No.134 of 2020, IA No.225 of 2020, IA No.227 of 2020, IA No.248 of 2020 and IA No.85 of 2021 in CP (IB) No.51/BB/2018. All the parties are given three days' time to file any written submissions.

Member (J)

Member (T)

Krishna

Recd by
12/6/21
Verified

Due to being engaged in preparation of pending disposed of / order reserved cases, this order sheet was not created in CIS website and hence could not get it signed from the Hon'ble Members on time.